

HARYANA VIDHAN SABHA

Bill No. 17— HLA of 2026

THE HARYANA PRIVATE UNIVERSITIES (AMENDMENT) BILL, 2026

A

BILL

further to amend the Haryana Private Universities Act, 2006.

Be it enacted by the Legislature of the State of Haryana in the Seventy- Seventh Year of the Republic of India as follows:-

1. This Act may be called the Haryana Private Universities (Amendment) Act, 2026. Short title.
2. In the Schedule to the Haryana Private Universities Act, 2006, after serial number 27 and entries thereagainst, the following serial numbers and entries thereagainst shall be added, namely:- Amendment of
Schedule to
Haryana Act 32
of 2006.

“28. Kusum International University	District Rewari
29. Masters’ Union University	District Gurugram”

STATEMENT OF OBJECTS AND REASONS

There is a need for creation and expansion of educational institutions for improving opportunities of higher education for the youth of the State. In order to accommodate the unprecedented growth of students in higher education, and also to cross the target of 50% gross enrolment ratio (GER), as per National Education Policy, 2020 we need to roughly double the number of institutions at all levels by 2030. The government intervention would not be adequate to meet this benchmark in higher education. We need to enlist the participation of private sector in a major way. Haryana Private Universities Act, 2006 has been brought essentially to rope in private sector to supplement the initiative of Government in expanding the capacity in higher education and upscaling its standards.

To achieve the objectives enshrined in the Act, proposal has been made to setup of Kusum International University in Rewari and Masters' Union University, Gurugram.

Hence, this Bill.

MAHIPAL DHANDA,
Higher Education Minister, Haryana

Chandigarh :
The 26th August, 2026.

Dr. Virender Kumar Dahiya, IAS,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 26th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA PRIVATE UNIVERSITIES ACT, 2006

SCHEDULE

(See section 6)

6. The Government, if satisfied, after considering the report submitted under sub-section (2) of section 5 that the sponsoring body has complied with the provisions of sub-section (1) of section 5, may, by an Act of the State Legislature, establish a private university with such name, location, jurisdiction and with such infrastructure as may be specified in the Schedule.

Establishment of university.

Serial Number	Name of University	Location
1	O.P. Jindal Global University, Village Jagdishpur (Now Deemed University) under UGC vide notification No. Leg. 11/2020 vide Haryana Act No. 10 of 2020 dated 4.5.2020	District Sonapat
2	The Northcap University	District Gurgaon
3	Amity University	Village Gwalior, Panchgaon (Near Manesar) District Gurgaon
4	Apeejay Styra University	District Gurgaon
5	Maharishi Markandeshwar University	District Ambala
6	NIILM University	District Kaithal
7	Baba Mast Nath University	District Rohtak
8	MVN University	District Palwal
9	Sushant University	District Gurugram
10	Shree Guru Gobind Singh Tricentenary University	District Gurgaon
11	Jagan Nath University	Bahadurgarh (Haryana)
12	G.D. Goenka University	Sohna Road Gurgaon
13	K.R. Mangalam University	Sohna Road Gurgaon

14	SRM University	Sonepat (Haryana)
15	Ashoka University	District Sonapat
16	Al-Falah University	District Faridabad
17	BML Munjal University	District Gurgaon
18	Manav Rachna University	District Faridabad
19	PDM University	District Jhajjar
20	Starex University	District Gurgaon
21	World University of Design	Sonipat
22	IILM University	Gurugram
23	Om Sterling Global University	Hisar
24	Rishihood University	District Sonapat
25	Geeta University	District Panipat
26	Sanskaram University	District Jhajjar
27	University of Design, Innovation and Technology	District Gurugram